

have been asked to quit India recently; and

(b) if so, the reasons for such action?

The Minister of Home Affairs (Shri G. B. Pant): (a) Yes; but the number is now 15.

(b) They were engaged in activities against the interests of India.

Import of Petroleum Products from U.S.S.R.

2203. { Shri Sugandhi:
Shri Agadi:

Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) what petroleum products are being imported from the U.S.S.R. as per agreement;

(b) what are the specifications of the smoking point for Kerosene and diesel index for diesel oils;

(c) how do they compare with the products that are refined in the country;

(d) whether Government are aware that large quantity of Kerosene is being used in diesel trucks; and

(e) if so, what increased percentage of Kerosene has been consumed since 1st March, 1960 and what steps Government propose to take to avoid loss of revenue on diesel oils?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) Kerosene, Aviation Turbine Fuel (Jet Fuel) and High Speed Diesel (Gas Oil).

(b) Smoking Point of Kerosene—28-29 mm.

Diesel Index for High Speed Diesel Oil—Min 55.

(c) Smoking point for Kerosene and Diesel Index for High Speed Diesel, and other specifications, were included in the contract with the U.S.S.R. on the basis of specifications

of products being refined and sold in the country by other suppliers.

(d) and (e). Large scale use of Kerosene in diesel trucks has not come to the notice of the Government. Due to consumption of Kerosene being substantially higher than that of High Speed Diesel, consumption figures of Kerosene will not exhibit minor increases even if these are due to Kerosene being utilised in diesel trucks. Sales figures for Kerosene Oil which are available for the months of March, April, May and June 1960 do not indicate any abnormal increase.

कालकाजी में झुग्गियों में रहने वालों के लिये जमीन

२२०४. श्री जांगड़े : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कालकाजी में झुग्गियों में रहने वाले सैकड़ों हरिजनों ने प्रार्थना की है कि झुग्गियां गिराने से पूर्व उन्हें पुनर्वास के लिये जमीन दी जाये ;

(ख) क्या उन हरिजनों ने एक सहकारी गृह-निर्माण समिति गठित करने के बारे में एक योजना प्रस्तुत की है ; और

(ग) क्या दिल्ली विकास निगम इन हरिजनों को उनकी झुग्गियां गिराने से पूर्व उपयुक्त जमीन देने की व्यवस्था कर रहा है ?

गृह-कार्य मंत्री (श्री गो० ब० पन्त) :
(क) जी हां ।

(ख) और (ग) सहकारी गृह-निर्माण समिति गठित करने या इस उद्देश्य के लिए उपयुक्त जमीन देने की कोई योजना प्राप्त नहीं हुई है ।

Export of Steel Billets to Pakistan

2205. **Shrimati Kumari M. Vedakumari:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) the amount of steel billets exported to Pakistan in 1958-59 and 1959-60; and

(b) whether Government have entered into any contract with Pakistan for the supply of the same?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) and (b). Under the Trade Agreement entered into between the Government of India and the Government of Pakistan, on 21st March, 1960, billets worth Rs. 75 lakhs are to be supplied to Pakistan. 588 tons of billets have been exported to Pakistan till 2nd July, 1960.

S.C. and S.T. Candidates

2206. Shri B. K. Gaikwad: Will the Minister of Home Affairs be pleased to state:

(a) the number of Scheduled Caste and Scheduled Tribe candidates called for interview by the U.P.S.C. during the years 1958-59, 1959-60 and 1960-61 so far for the posts of Grade I and Grade II;

(b) the number of Scheduled Caste and Scheduled Tribe candidates selected by the U.P.S.C.; and

(c) how much amount Government have spent for travelling allowances of the Scheduled Caste and Scheduled Tribe candidates for the years 1958-59, 1959-60 and 1960-61 so far?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). Information regarding the recruitment to Class I and Class II posts is as follows:—

Year	Called for interview		Selected by the U.P.S.C.	
	S.C.	S.T.	S.C.	S.T.
1958	646	114	134	30
1959	356	42	67	12

Information for the current year is not yet available.

(c) Information regarding travelling allowances paid to Scheduled Tribe candidates is not maintained separately.

Ex-Servicemen

2207. Shri V. Eacharan: Will the Minister of Defence be pleased to state:

(a) whether it is a fact that ex-servicemen, when they join civil service, are allowed to count their service in the army for purpose of fixation of pay;

(b) whether the service rendered in the Army is also taken into account for purpose of pension if the break is condoned;

(c) whether it is a fact that recently Defence Ministry have decided that ex-servicemen who had joined Indian National Army and later on joined civil service are not allowed to count the service rendered in the I.N.A. for purpose of pension; and

(d) if the answer to part (c) above be in the affirmative the reasons therefor?

The Minister of Defence (Shri Krishna Menon): (a) Yes, Sir; subject to the conditions laid down in the various orders issued from time to time.

(b) Yes, Sir.

(c) No such decision has been taken.

(d) Does not arise.

हिमाचल प्रदेश में कर्मचारियों के लिये सेवा सम्बन्धी नियम

२२०८. श्री पद्म देव : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि जब से हिमाचल प्रदेश बनाया गया है तब से अब तक विभागीय कर्मचारियों के लिये सेवा सम्बन्धी नियम नहीं बनाये गये हैं ;

(ख) क्या यह भी सच है कि सेवा सम्बन्धी नियमों के न होने से कर्मचारियों के अधिकार सुरक्षित नहीं रहते ; और

(ग) यदि हां, तो क्या सरकार इसका कारण बतायेगी ?